

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No. 1949/98

New Delhi, this the 28th day of October, 1998

HON'BLE SHRI T.N. BHAT, MEMBER (J)  
HON'BLE SHRI S.P.BISWAS, MEMBER (A)

In the matter of:

Shri Harnaraian  
Working as Head Parcel Clerk  
Nizamuddin Railway Station  
Northern Railway  
New Delhi. .... Applicant  
(By Advocate: Sh. Romesh Gautam)

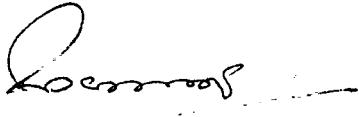
Vs.

1. Union of India through  
General Manager  
Northern Railway  
Baroda House, New Delhi.
2. The Divisional Railway Manager  
Northern Railway  
State Entry Road  
New Delhi. .... Respondents  
(By Advocate: Sh. B.S.Jain)

O R D E R

delivered by Hon'ble Shri T.N.Bhat, Member (J)

Learned counsel for applicant states that in pursuance to the directions of the Tribunal passed on 8.10.98 the results have been declared and the applicants, therefore, wish to withdraw the OA with liberty to file a fresh OA in which they would be challenging the results as well. The permission sought for is granted and the OA is hereby dismissed as withdrawn with the liberty to file a fresh OA.

  
( S.P. BISWAS )

Member (A)

'sd'

  
( T.N. BHAT )

Member (J)